

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

....

original Application No. 220 of 1999  
this the 10th day of April 2002.

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.  
HON'BLE MR. C.S. CHADHA, MEMBER(A)

Babu Nath Prasad, S/o late Shri Ram Lagan prasad, R/o  
18/40 Shastri Nagar, Deoria (Retired Senior Supdt of  
Post Offices, Gorakhpur Division, Gorakhpur.)

Applicant.

By Advocate : Sri P.K. Kashyap.

Versus.

1. Union of India through Director General, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Postmaster General, Lucknow.
3. The Postmaster General, Gorakhpur Region, Gorakhpur.

Respondents.

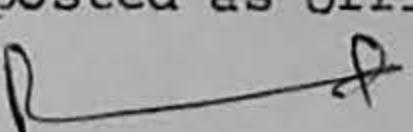
By Advocate : Km. S. Srivastava.

O R D E R (ORAL)

JUSTICE R.R.K. TRIVEDI, V.C.

By this application under section 19 of the A.T. Act 1985, the applicant has prayed for directions to the respondents to extend the benefit of Senior Time Scale of Indian Postal Services Gr.A to him in view of the judgment dated 28.5.93 (Annexure no.1 to the O.A.).

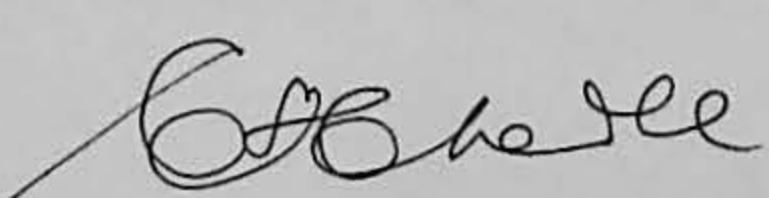
2. The facts of the case are that the applicant joined postal service as Clerk on 26.1.56. He was promoted to the post of Inspector of Post Offices on 1.9.1981. He was further promoted to the post of SSPO, Nainital in the junior time scale. By order dated 16.11.1989 the applicant was further promoted to the Senior Time Scale of Grade 'A' and posted as officiating SSPO Gorakhpur



Division. The applicant retired on 31.8.90. This O.A. was filed on 26.2.99 i.e. after about nine years of retirement and after about six years of the judgment of Bangalore Bench of the Tribunal on which basis relief has been claimed.

3. Hyderabad Bench of the Tribunal in the case of NSV Ramakrishna Sarma vs. Union of India & Others vide judgment dated 14.12.99 passed in O.A. no. 184/98 rejected the similar claim for the reasons that even though the applicant held the STS Gr.'A' post, these posts were down graded and the applicant was promoted purely ad hoc and temporary basis. In the present case also, the applicant was promoted as officiating SSPO purely temporary and ad hoc basis and he worked only for seven months in the capacity. We are in full agreement with the view expressed by Hyderabad Bench of the Tribunal and ~~is found that~~ the applicant is not entitled ~~to be~~ re-fixation of his pension.

4. For the reasons stated above, the O.A. has no merit and the same is accordingly dismissed being highly time barred. No order as to costs.

  
MEMBER (A)

  
V.C.-

GIRISH/-